

of Ministry of Finance Notification No. 64/88-Cus., dated 1-3-1988, strictly on the basis of recommendations of the concerned State Government(s). Inter-alia, the State Government certifies that the hospitals/clinics would provide 40% free treatment to the O.P.D. patients and reserve 10% of beds for the patients having an income of less than Rs. 500 per month. Recognising that the monitoring of the fulfilment of the conditions of the duty free import was inadequate, steps are being taken to link the private hospitals/clinics which have received Customs Duty Exemption to nearby Government hospitals to enable the latter to refer poor patients for free diagnostic services to such hospitals/clinics.

(b) and (c) The information is being collected and will be placed on the Table of the Sabha.

(d) and (e) As regards the delay in disposal and time-frame work regarding disposal of the court cases, it may be submitted that delay in disposal of cases by the law courts is mainly due to heavy arrears of cases pending before them. Each and every case is given priority by the Court keeping in view the facts and circumstances of the case. No specific time-frame work for decision of various law courts could reasonably be calculated as we are a party before the court and the presiding Judge cannot possibly be influenced in this regard.

Eviction Cases Under Litigation

3332. SHRI V. N. SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether some of eviction cases of Government accommodation in Delhi are under litigation;

(b) if so, the details thereof;

(c) since when these cases are under litigation;

(d) the reasons for delay in getting the decision of the Court for eviction of unauthorised occupation; and

(e) the time by which the decision of the Court in such cases is likely to be obtained ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

Drinking Water in the Walled City

3333. SHRI TARA CHAND KHANDELWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the residents of walled city area in Delhi are getting contaminated water for drinking purposes since the past few months ;

(b) if so, the facts and details thereof ;

(c) whether the Government propose to take any steps to provide safe drinking water to them ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) Walled city is a congested area having narrow lanes where water main, sewer and storm water drains run side by side